

before the District Court of Trivandrum, Kerala State, applications were called for from advocates;

(b) whether the District Judge was requested to forward a panel of names for these appointments; and

(c) whether the person now appointed for dealing with land acquisition cases was an applicant?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

(b) The District Collector, Trivandrum in consultation with the District Judge forwarded a panel of names in accordance with the rules.

(c) Yes.

Oil Equalisation Fund

1966. { Shri Ram Krishan Gupta:
Shri Madhusudan Rao:

Will the Minister of Steel, Mines and Fuel be pleased to state at what stage is the proposal to set up an Oil Equalisation Fund?

The Minister of Mines and Oil (Shri K. D. Malaviya): There is no proposal under consideration of the Government to set up an Oil Equalisation Fund as such. However, in terms of the recent *ad hoc* arrangement arrived at with the Oil Companies regarding prices of petroleum products, an account to be known as "C & F Adjustment Account" is to be maintained for each product separately with effect from 1-11-1959 in order to give effect to the fluctuations in the Cost and Freight elements in the prices of the major refined petroleum products from time to time. The opening balance of this account, which is in favour of Government, will consist of the variations in the C & F elements during the period 1-4-1959 to 31-10-1959.

Royal Indian Navy Mutineers

1967. **Shri Vidya Charan Shukla:** Will the Minister of Defence be pleased refer to the reply given to

Unstarred Question No. 404 on the 17th February, 1959 and state the result of Government's consideration of the petitions received from the Royal Indian Navy mutineers of 1946 who are still unemployed?

The Minister of Defence (Shri Krishna Menon): The petitioners were informed of the Government's decision that they could not be reinstated in the Armed Forces but that there was no bar to their re-employment under Government in civil employment, except where such dismissal was with disgrace.

Nepali Language

1968. **Shrimati Renu Chakravartty:** Will the Minister of Home Affairs be pleased to state whether instructions have been issued to enumerate all people speaking Nepali and its dialects in Darjeeling District of West Bengal in the coming census and not to categorise their mother tongue on the basis of castes?

The Minister of Home Affairs (Shri G. B. Pant): The instruction proposed to be issued at the 1961 census is—

"Write the mother tongue in full including dialect as returned by the person enumerated. Mother tongue is language spoken in childhood by the person's mother to the person or mainly spoken in the household."

Tribal Zhumias, Tripura

1969. **Shri Dasaratha Deb:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Tribal Zhumias of Damchhera, Dhermanagar, Tripura, have been rehabilitated;

(b) if so, their number; and

(c) if not, whether they are permitted zhum cultivation for their livelihood?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Rehabilitation of Zhumias desirous of being settled on